

16.7.1990.

Present: Shri B.S. Mainee, counsel for the applicant.
None for the respondents.

R.K. - S
E.C. - Alread
Issue fresh notice to the respondents, returnable on 24.8.1990. As requested by the learned counsel for the applicant, the operation of the interim relief is extended for a period of four weeks.

Call on 24.8.1990.

Subhash
(I.K. Rasgotra)

Member (A)

G
(G. Sreedharan Nair)
Vice-Chairman

24.8.90 None for the applicant

Shri B.S. Mainee Proxy Counsel
for Mr. D.S. Mandavi Counsel for
Respondents.

List before the Court on 24.8.90
as ordered vide order dated 16.7.90.

*Ans. to the
by Registrar*

24.8.1990.

Present : Shri B. S. Mainee, Counsel for the Applicant.

Shri Rajan Sharma, Proxy Counsel for Shri
Inderjit Sharma, Counsel for Respondents.Shri Devi Dayal, Head Clerk, Representing
the Respondents.

The learned proxy counsel for the respondents made a statement at the bar that the applicant has not been reverted from the post of Ticket Collector and further that the respondents have no intention to revert him from the said post till the process of selection for the post is completed. In view of this statement, the learned counsel for the applicant does not press this application and wishes to withdraw the same. The application is accordingly dismissed as withdrawn. Parties to bear their own cost.

(Lec)
(P. C. Jain) 14/8/90
Member (A)

Ans. 24/8/90
(T. S. Oberoi)
Member (J)